

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111
IA(I.B.C)/2848(CH)2023
And

CP (IB) No. 229/Chd/Pb/2020

IN THE MATTER OF:

**Vipin Garg, Proprietor,
MNP Cotex**

**...Petitioner-Operational Creditor
Creditor**

Versus

Nahar Industrial Enterprises Ltd.

... Respondent-Corporate Debtor

Under Section: 9, 60(5), IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 06.05.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner in : Mr. Pulkit Goyal, Advocate
main CP and
respondent in IA
No.2848/2023

For the Respondent in : Mr. Aalok Jagga with Mr. APS Madaan, Advocates
main CP and
applicant in IA
No.2848/2023

ORDER

IA(I.B.C)/2848(CH)2023

This application has been filed under Section 60(5) of IBC, read with Rule 11 of NCLT, Rules, 2016 to place on record the relevant document and for exemption from filing the certified copy thereof, for adjudication of the CP (IB) No. 229/Chd/Pb/2020. The counsel for the respondent-corporate debtor has endorsed no objection for taking the same on record. Therefore,
May 6, 2024
Mamta

IA(I.B.C)/2848(CH)2023 is taken on record. Thus, **IA(I.B.C)/2848(CH)2023 is allowed.**

CP (IB) No. 229/Chd/Pb/2020

Let this matter be posted for arguments before the regular bench on 30.05.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)